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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 23rd September, 2021.

**No.LL(B).200/84/270.**—The Contingency Fund of Meghalaya (Amendment) Act, 2021 (Act No. 14 of 2021) is hereby published for general information.

**MEGHALAYA ACT NO. 14 OF 2021.**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on 22nd September, 2021.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 23rd September, 2021.*

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2021****An****Act***further to amend the Contingency Fund of Meghalaya Act, 1972.*

***Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Second Year of the Republic of India as follows:-***

**Short title and commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2021.  
(2) It shall come into force at once.

**Amendment of Section 2 of Meghalaya.**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act No. 5 of 1972), for the words “three hundred and five crores” the words “five hundred and five crores” shall be substituted.

**Repeal and savings of Ordinance No. 4 of 2021.**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2021 (**Ordinance No. 4 of 2021**) is hereby repealed.  
(2) Notwithstanding such repeal, any action taken or anything done under the said Ordinance shall be deemed to have been taken or done under the provisions of this Act.

**S. K. SANGMA,**  
Joint Legal Remembrancer  
& Deputy Secretary,  
to the Government of Meghalaya,  
Law Department.